



2026:AHC:127968

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 18364 of 2026

Khushboo

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Suvansit Kumar Jaiswal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 48

HON'BLE LAKSHMI KANT SHUKLA, J.

1. Heard Shri Suvansit Kumar Jaiswal, learned counsel for the applicant, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 01 of 2026, under section 318(4), 336(3), 338, 340(2) of B.N.S., Police Station Muradnagar, District Ghaziabad, during the pendency of the trial.
3. It is alleged that the applicant submitted a forged mediclaim on the basis of forged and fabricated documents. During verification of the claim, the informant insurance company conducted an inquiry and contacted the doctor who was purportedly shown as having treated the applicant. The said doctor disclosed that no facility for the treatment of the disease claimed by the applicant was available at his hospital and that no such treatment had been provided. In these circumstances, finding the claim to be suspicious and unsupported by genuine medical records, the insurance company withheld and subsequently stopped payment of the mediclaim.
4. Learned counsel for the applicant submitted that the applicant has been falsely implicated in the present case, not a single penny has been received by him. The applicant has no criminal history. The applicant is a law-abiding citizen and is languishing in jail since 13.04.2026. In case he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.
5. Per contra, learned Additional Government Advocate opposed the bail

prayer of the applicant but could not dislodge the fact that no payment has been made to the applicant.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and also keeping in view the nature of offence, evidence, complicity of the accused and also taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation reported in 2025 SCC OnLine SC 3038*** as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P., 2024 SCC Online All 6765*** regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Accordingly, the present application is allowed.

7. Let the applicant- **Khushboo**, involved in the aforementioned crime be released on bail, on her furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- iv. The applicant shall attend in accordance with the conditions of the bond executed by her.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

10. Verification of mobile number and Aadhaar card of the applicant as well

as sureties should be verified by the court concerned.

11. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

(Lakshmi Kant Shukla,J.)

June 18, 2026

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